

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for assets covered under “Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part B (Phase-II)”.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) & 18 Ors.
- Parties present** : Shri Vallinayagam, Advocate, TANGEDCO
Shri Zafrul Hasan, PGCIL
Shri S.S Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Amit Kumar Jain, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Anshul Garg, PGCIL
Ms. Mitali Sawant, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff from COD to 31.3.2019 for Asset-1: Loop In Portion of LILO of Kadapa-Hindupur 400 kV D/C line (both circuits) at NP Kunta Sub-station along with associated bays, Asset-2: Loop out Portion of LILO of Kadapa-Hindupur 400 kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays, Asset-3: 02 nos. of 220 kV Line bays (Bay No 217 & 218) at NP Kunta Sub-station and Asset-4: 04 Nos of 220 kV line bays (Bay No. 213,214, 219 & 220) at NP Kunta Sub-station under “Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh-Part B (Phase-II)”. He further submitted that Assets 1, 2, 3 and 4 were put into commercial operation on 4.8.2018, 12.10.2018, 26.4.2017 and 3.8.2018 respectively and sought the approval of COD Asset 2, 3 and 4 in terms of proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations. The petitioner has submitted that it was not able to put Assets 2, 3 and 4 into regular use due to delay in commissioning



of associated renewable generation of NP Kunta Phase-III. He prayed that the tariff of the subject assets be allowed as claimed in the petition.

2. The Commission further directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 23.3.2020:-

- a) A detailed submission about the generators who have commissioned their solar plants and whether they are eligible for waiver of transmission charges.
- b) Revised Tariff Forms and IDC statement for Asset-1 duly reconciled with Auditor's certificate.
- c) Auditor's Certificate and revised tariff Forms based on COD claimed under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations in respect of Assets-2, 3 and 4.
- d) The details of total grant proposed, sanctioned and received as well as its allocation to assets covered under various phases and details of the petitions.
- e) Details of year wise discharge of the amount of Initial Spares.

3. The Commission directed the respondents to file their reply by 30.3.2020 and the petitioner to file rejoinder, if any, by 4.4.2020. The Commission directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

4. The petition shall be listed for hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

